

GOVERNMENT OF INDIA
MINISTRY OF POWER

RAJYA SABHA
UNSTARRED QUESTION NO.2711
ANSWERED ON 16.03.2026

ELECTRIFICATION OF VILLAGES

2711 SHRI C. VE. SHANMUGAM:

Will the Minister of **POWER** be pleased to state:

- (a) whether it is a fact that Government has targeted to achieve 100 per cent electrification of villages and households in the country;
- (b) if so, the details thereof and if not, the reasons therefor including the current status of rural electrification and the measures being taken in this regard;
- (c) the initiatives undertaken to promote renewable energy sources like solar and wind under various central schemes; and
- (d) further steps taken by Government to electrify all the villages and the households with at least renewable energy?

A N S W E R

THE MINISTER OF STATE IN THE MINISTRY OF POWER

(SHRI SHRIPAD NAIK)

(a), (b) & (d): Electricity being a concurrent subject, supply and distribution of electricity to all consumers, is within the purview of the respective State Government/ distribution utility. Government of India has supplemented the efforts of the States earlier through schemes like Deen Dayal Upadhyaya Gram Jyoti Yojana (DDUGJY), Pradhan Mantri Sahaj Bijli Har Ghar Yojana (SAUBHAGYA) and currently under the Revamped Distribution Sector Scheme (RDSS), launched in July 2021, to help them achieve the objective of providing quality and reliable supply of power to all households.

As reported by the States/UTs, all the inhabited un-electrified census villages in the country were electrified by 28th April, 2018. A total of 18,374 villages were electrified during DDUGJY. Under DDUGJY and thereafter under SAUBHAGYA, as reported by all States/UTs, electrification of all willing households was completed by 31st March, 2019. A total of 2.86 crore households were electrified during SAUBHAGYA period. Both the schemes stand closed as on 31.03.2022.

Under RDSS, grid electrification works for households belonging to Particularly Vulnerable Tribal Groups (PVTG) identified under Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM-JANMAN), households belonging to Scheduled Tribes (STs) under DA-JGUA (Dharti Aaba Janjatiya Gram Utkarsh Abhiyan), households belonging to Scheduled Castes (SC) under Pradhan Mantri Anusuchit Jaati Abhyuday Yojana (PM-AJAY) and households in remote & border areas under Vibrant Village Program (VVP), have been sanctioned, wherever found feasible. Till date, works amounting to Rs. 6,521 Cr. have been sanctioned for grid electrification of 13,65,139 households under RDSS. Further, under New Solar Power Scheme, works have been sanctioned for PVTG and tribal households for off-grid solar based electrification under PM-JANMAN and DA-JGUA respectively. State/UT-wise details of household electrification works are at **Annexure**.

Since most of the left-out households are in remote, hilly and forest areas, the norms for electrification under RDSS have been relaxed and the ceiling limit for cost of electrification was enhanced. Grid based electrification works have been sanctioned under RDSS wherever found

feasible as per the revised norms. Further, regular review meetings are convened with all stakeholders to facilitate smooth execution of works and early achievement of targets.

(c): The Government of India has taken several steps and initiatives to promote and accelerate renewable energy capacity in the country. These, inter-alia, include the following:

- i. 100% Inter State Transmission System (ISTS) charges have been waived for inter-state sale of solar and wind power for projects to be commissioned by 30th June 2025 (with waiver tapering off 25% annually till June 2028), for co-located BESS projects commissioned by June 2028, for Hydro PSP projects where construction work awarded by June 2028, for Green Hydrogen Projects commissioned till December 2030 and for offshore wind projects commissioned till December 2032.
- ii. Standard Bidding Guidelines for tariff based competitive bidding process for procurement of Power from Grid Connected Solar, Wind, Wind-Solar Hybrid and Firm & Dispatchable RE (FDRE) projects have been issued.
- iii. Ministry of New & Renewable Energy (MNRE) has issued Bidding Trajectory for issuance of RE power procurement bids of 50 GW/annum by Renewable Energy Implementing Agencies (REIAs) from FY 2023-24 to FY 2027-28.
- iv. Foreign Direct Investment (FDI) has been permitted up to 100 percent under the automatic route.
- v. Laying of new transmission lines and creating new sub-station capacity has been supported under the Green Energy Corridor Scheme for evacuation of renewable power.
- vi. To augment transmission infrastructure needed for steep RE trajectory, transmission plan has been prepared till 2032.
- vii. Scheme for setting up of Solar Parks and Ultra Mega Solar Power projects is being implemented to provide land and transmission to RE developers for installation of RE projects at large scale.
- viii. Schemes such as Pradhan Mantri Kisan Urja Suraksha Evam Utthaan Mahabhiyan (PM-KUSUM), PM Surya Ghar Muft Bijli Yojana, National Programme on High Efficiency Solar PV Modules, New Solar Power Scheme (for Tribal and PVTG Habitations/Villages) under Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM JANMAN) and Dharti Aabha Janjatiya Gram Utkarsh Abhiyan (DA JGUA), National Green Hydrogen Mission, Viability Gap Funding (VGF) Scheme for Offshore Wind Energy Projects have been launched.
- ix. Government of India, in September 2023, approved a Viability Gap Funding (VGF) scheme for development of Battery Energy Storage Systems (BESS). BESS capacity of 13.22 GWh is under implementation with a budgetary allocation of Rs. 3,760 Cr. under this scheme. Considering the increasing demand of BESS, Ministry of Power, in June 2025, has approved another VGF scheme for development of 30 GWh BESS capacity with a financial support of Rs. 5,400 Cr from Power System Development Fund (PSDF).
- x. To boost RE consumption, Renewable Purchase Obligation (RPO) followed by Renewable Consumption Obligation (RCO) trajectory has been notified till 2029-30. The RCO which is applicable to all designated consumers under the Energy Conservation Act 2001 will attract penalties on non-compliance. RCO also includes specified quantum of consumption from Decentralized Renewable Energy sources.
- xi. “Strategy for Establishments of Offshore Wind Energy Projects” has been issued.

- xii. To achieve the objective of increased domestic production of Solar PV Modules, the Govt. of India is implementing the Production Linked Incentive (PLI) scheme for High Efficiency Solar PV Modules.
- xiii. 12,723.5 MW of Hydro Electric Projects are under construction. Further, 4,274 MW of Hydro Electric Projects are under various stages of planning and targeted to be completed by 2031-32.
- xiv. Ministry of Power has initiated the steps to promote Pumped Storage Projects (PSPs) to support renewable energy integration and grid stability. At present, 10 Pumped Storage Projects totaling 11,870 MW are under construction in the country.

ANNEXURE

ANNEXURE REFERRED IN REPLY TO PARTS (a), (b) & (d) OF UNSTARRED QUESTION NO. 2711 ANSWERED IN THE RAJYA SABHA ON 16.03.2026

Household electrification status under RDSS

S. No.	State	Sanctioned Outlay (Rs. Crore)	Sanctioned GBS (Rs. Crore)	Households Sanctioned	Households Electrified
A.	Additional. Households				
1	Andhra Pradesh	49.24	29.55	15,475	15,319
2	Arunachal Pradesh	47.11	42.40	6,506	0
3	Assam	785.55	706.99	1,27,111	16,748
4	Bihar	238.86	143.32	35,467	0
5	Chhattisgarh	166.55	99.93	34,078	9,084
6	Jammu & Kashmir	106.70	96.03	15,359	0
7	Jharkhand	25.16	15.09	4,853	804
8	Kerala	0.33	0.20	40	11
9	Madhya Pradesh	1.13	0.68	196	21
10	Manipur	214.44	193.00	36,972	0
11	Meghalaya	435.70	392.13	50,501	0
12	Mizoram	79.90	71.91	15,167	0
13	Nagaland	69.55	62.59	10,004	0
14	Rajasthan	1,526.94	916.16	3,38,702	91,534
15	Uttar Pradesh	931.04	558.62	2,51,487	1,317
	Total (A)	4,678.19	3,328.60	9,41,918	134,838
B.	Vibrant Village Program				
1	Himachal Pradesh	6.08	5.47	0	0
2	Arunachal Pradesh	20.18	18.16	1,683	0
3	Uttarakhand	13.08	11.77	1,154	0
	Total (B)	39.34	35.41	2,837	0
C	PM-JANMAN				
C1	Under RDSS				
1	Andhra Pradesh	88.71	53.23	24,967	24,925
2	Chhattisgarh	38.16	22.90	7,077	7,160
3	Jharkhand	74.13	44.48	12,442	11,504
4	Karnataka	3.76	2.26	1,615	1,546
5	Kerala	0.86	0.52	345	314
6	Madhya Pradesh	148.83	89.28	30,216	27,202
7	Maharashtra	26.61	15.97	8,556	9,216
8	Rajasthan	40.34	24.20	17,633	16,023
9	Tamil Nadu	29.89	17.93	8,603	7,053
10	Telangana	6.79	4.07	3,884	3,884

11	Tripura	61.52	55.37	11,664	11,692
12	Uttar Pradesh	1.10	0.66	316	195
13	Uttarakhand	0.60	0.54	669	669
	Sub Total (C1)	521.59	331.57	1,27,987	1,21,383
C2	Under State Plan				
1	Gujarat	0	0	0	6,626
2	Odisha	0	0	0	5,203
3	West Bengal	0	0	0	3,372
	Sub Total (C2)	0	0	0	15,201
C3	Public Places under RDSS				
1	Madhya Pradesh	0	0	25	20
	Sub Total (C3)	0	0	25	20
	Total (C=C1+C2+C3)	521.74	331.66	1,28,012	1,36,604
D.	DA-JGUA				
D1	Under RDSS				
1	Andhra Pradesh	19.12	11.47	4,921	4,527
2	Arunachal Pradesh	8.20	7.38	1,938	1,579
3	Bihar	61.40	36.84	7,117	752
4	Chhattisgarh	218.44	131.06	39,579	15,456
5	Himachal Pradesh	0.49	0.45	93	10
6	Jammu & Kashmir	89.84	80.85	13,824	0
7	Jharkhand	92.44	55.47	19,467	0
8	Karnataka	41.00	24.60	5,288	1,429
9	Kerala	5.73	3.44	1,080	248
10	Madhya Pradesh	305.66	183.40	59,172	15,981
11	Maharashtra	23.60	14.16	6,961	5,228
12	Rajasthan	197.11	118.26	82,842	492
13	Telangana	110.73	66.44	26,525	17,465
14	Tripura	40.69	36.62	7,677	6,678
15	Uttar Pradesh	32.21	19.32	6,867	65
16	Uttarakhand	0.84	0.75	207	157
	Sub Total (D1)	1,247.50	790.52	2,83,558	70,067
D2	Under State Plan				
1	Odisha	0	0	0	0
	Sub Total (D2)	0	0	0	0
D3	Public Places under RDSS				
1	Andhra Pradesh	0.70	0.42	182	129
2	Arunachal Pradesh	0.04	0.03	9	9
3	Himachal Pradesh	0.05	0.05	7	3
4	Jharkhand	8.25	4.95	1,910	0
5	Kerala	0.15	0.09	17	0
6	Madhya Pradesh	3.32	1.99	650	100
7	Rajasthan	0.70	0.42	195	0
8	Telangana	2.90	1.74	672	0
9	Tripura	2.31	2.08	512	0
10	Uttar Pradesh	0.13	0.08	30	7
11	Uttarakhand	0.08	0.07	19	3
	Sub Total (D3)	18.63	11.92	4,203	251

D4	Public Places under State Plan				
1	Odisha	0	0	0	0
	Sub Total (D4)	0	0	0	0
	Total (D=D1+D2+D3+D4)	1,266.13	802.44	2,87,761	70,318
E.	PM-AJAY				
1	Andhra Pradesh	3.50	2.10	811	437
2	Jharkhand	6.141	3.684	1,782	0
3	Madhya Pradesh	0.002	0.001	6	3
4	Maharashtra	6.810	4.086	2,012	361
	Total (E)	16.45	9.87	4,611	801
	Grand Total (A+B+C+D+E)	6,521.85	4,507.98	13,65,139	3,42,561
